

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

(Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court of Delhi at New Delhi)

SMT. RAKESH BALA ANEJA . & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

(IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(C) No. 8599/2011 (XI)

(IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES)

Date : 03-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Charu Mathur, AOR

For Respondent(s) Mr. Vikas Mehta, AOR
Mr. Nishant Dutta, Adv.
Mr. Bhaskar Nayak, Adv
Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 03.08.2021 filed by learned counsel for the petitioner.

Learned counsel for the parties seeks four weeks' time to arrive at settlement.

List the matters after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)